RAJ... MAHARASHTRA

BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
ORIGINAL APPLICATION NO. 70 OF 2023 (WZ)

RAJIV SINHA ...APPLICANT

VERSUS

STATE OF MAHARASHTRA & ANR. ...RESPONDENTS

ADDITIONAL AFFIDAVIT ON BEHALF OF RESPONDENT NO. 2

I, Deepak Hanumantrao Bobade, aged about 40 years, working with Maharashtra Industrial Development MIDC as its Deputy Engineer, Taloja MIDC having my office at Office of Deputy Engineer, Near Taloja Police Station, Taloja MIDC, MIDC - 410208, authorized by Respondent No.2, do hereby solemnly affirm and state as under:

1. I say that I have read the copy of the above complaint raised by the Applicant, the Monitoring Committee Report and I have perused the relevant records pertaining to the above matter as available in my office and being conversant with the facts and circumstances of the case, I am able to depose to the same. I am filing the present Additional Affidavit in furtherance of the Order dated 09.09.2024 passed by this Hon'ble Court in the above matter.

NOTARY
S. K. CHAURASIA
GREATER MUMBAI
(MAHARASHTRA)
Regd. No. 15312
Expiry Date
06-11-2029
GOVT. OF INDIA

2. I say that an Affidavit in reply dated 06.09.2024 has already been filed in the above mentioned matter. I crave leave of this Hon'ble court to refer to and rely upon the said Affidavit in reply. I crave leave of this Hon'ble Court to file further Affidavit, if necessary. I deny all the allegations made and/or contentions raised by the Applicant, though not specifically dealt with by me and traversed herein, which are contrary to and inconsistent with what is stated herein.

3. I say that this Hon'ble Court vide Order dated 09.09.2024 has directed MIDC to file an Additional Affidavit as to the time limit fixed for the industries for compliance of the directions issued by the SIT constituted by the Hon'ble Lokayukta.

4. I say that the replacement of the existing old disposal pipeline has been completed and is expected to be commissioned within 03 months. The extension of existing effluent disposal pipeline by 3.30 KM is kept on hold in view of the objection raised by the Maharashtra Maritime Board and this may require the entire redesigning and engineering be considered by the National Institute of Oceanography. Hereto annexed and marked as **Annexure "1"** is a copy of the Work Order dated 23/05/2023 and **Annexure "2"** is a copy of the objection raised by the Maharashtra Maritime Board dated 18/01/2024.

NOTARY
S. K. CHAURASIA
GREATER MUMBAI
(MAHARASHTRA)
Regd. No. 15312
Expiry Date
06-11-2029
GOVT. OF INDIA

5. I say that the time limit for industries to install the Lock & Key system and SCADA Server can be fixed only by MPCB, being the authority responsible for implementation of legislation.

6. I say that the tender for Multi Stage Screening Mechanism & Aerators has been opened and work order will be issued shortly. The completion period under the tender is 18 months from the date of issuance of work order.

7. I say that MIDC is also in the process of installing Flow meter for effluent outlet pipeline for flow measurement and the same will be completed in about 03 months.

8. I say that there is CIDCO Dumping Ground, as well as the Mumbai Waste Management Limited which is responsible for solid hazardous waste treatment, have their facilities in the adjoining areas, which might also be responsible for the odour. Hereto annexed and marked as **Annexure "3"** is a copy of the satellite image of the Taloja Industrial Area.

9. I say that these dates given herein above are tentative and subject to the decisions being approved by several authorities.

10. I say and submit that the Hon'ble Tribunal ought to consider that MPCB is the statutory authority and is in existence to act as a regulator whereas the MIDC functions merely as a facilitator of the industrial area.

NOTARY
S. K. CHAURASIA
GREATER MUMBAI
(MAHARASHTRA)
Regd. No. 15312
Expiry Date
06-11-2029
GOVT. OF INDIA

11. I further say and submit that MIDC has taken / intimated various measures as suggested by the SIT formed by the Hon'ble Lokayukta and the same have also been brought to the notice of the Monitoring Committee.

Solemnly affirmed at Mumbai)
On this 26th day of November, 2024)

For Navdeep Vora & Associates
Advocates for Respondent No. 2

VERIFICATION

I, Deepak H. Bobade, The Deputy Engineer, Taloja MIDC, of the Maharashtra Industrial Development Corporation and having my office address at Office of Deputy Engineer, Near Taloja Police Station, Taloja MIDC, MIDC - 410208, duly authorized to swear and attest this Application by Circular dated 17th June, 2002, do hereby state on solemn affirmation, that what is stated in paragraph nos. 01 to

NOTARY
S.K. CHAURASIA
GREATER MUMBAI
(MAHARASHTRA)
Regd. No. 15312
Expiry Date
06-11-2029
GOVT. OF INDIA

11 is true to my own knowledge based on information derived by me from the official records and I believe to be true and correct.

Solemnly affirmed at Mumbai)
Dated this 26th day of November, 2024)

Mr. Deepak H. Bobade, Deputy Engineer, Taloja MIDC (For M. I. D. C.)
[Respondent No. 2]

Identified by me

For Navdeep Vora & Associates
Advocates for Respondent No. 2
Office No. 32, 2nd Floor,
Building No. 105,
Mumbai Samachar Marg,
Fort, Mumbai - 400 001

Before me

BEFORE ME
S. K. CHAURASIA
B.COM., LL.B.
ADVOCATE HIGH COURT
NOTARY GOVT. OF INDIA
158/160, CHAURASIA MANSION,
3RD FLOOR, R. NO. 12/13,
SANT SENA MAHARAJ MARG,
MUMBAI - 400 004

NOTED & REGISTERED
Sr.: 819
Date: 26/11/24
Regd. Book No.: 3
Page No.: 88

2 6 NOV 2024

NOTARIAL NOTARIAL NOTARIAL NOTARIAL NOTARIAL

NOTARY S. K. CHAURASIA GREATER MUMBAI (MAHARASHTRA) Regd. No. 15312 Expiry Date 06-11-2029 GOVT. OF INDIA

MAHARASHTRA INDUSTRIAL DEVELOPMENT CORPORATION
(A Government of Maharashtra Undertaking)

MIDC

Office of the Executive Engineer, MIDC, Division Alibag
Tel.No.: 02141-222257, E-mail : eealibaug@midcindia.org

IFMS No.I484 Date : 23/05/2023

Work Order

To,

M/s. MEPL – GYAN (JV),
D 7, Commerce Centre, 78, Javaji Dadaji Road,
Tardeo, Mumbai 400034
Email :- gyanconstructionco@gmail.com

Sub: Taloja Indl. Area....... Replacement of existing disposal line in mangroves and extension ofdisposal line by 3.30Km in Waghivali creek.

Ref:- 1) Tender Notice No. ETN No. 72 of 2022-2023 (Mumbai) Dated04/02/2023
2) Tender Open Dated On 31/03/2023
3) This office letter No.B54277 dtd.08.05.2023
4) Your letter No.MGJV/Taloja/001 dtd.17.05.2023

Dear Sir,

In response to this office letter under reference mentioned above, you have paid total Initial Security Deposit (ISD) amounting to Rs.1,88,15,701/- (Indian Rupee One Crore Eighty Eight Lacs Fifteen Thousand Seven Hundred One Only) in the form of Bank Guarantee (Rs.92,20,000.00 Bank Guarantee No. 013223IPG007450 Dated 11/05/2023, issued by Bank of Maharashtra, Bhawani Shankar Road, Dadar, Mumbai, valid up to 09/12/2026 and Rs.95,95,701.00 Bank Guarantee No.13940100019312 Dated 16/05/2023, issued by Axis Bank Limited, Mumbai, valid up to 30/11/2026) and completed the contract formalities in all respect, your offer to execute the subject work is finally accepted as detailed below.

01	Name of Work	Taloja Indl. Area....... Replacement of existing disposal line in mangroves and extension of disposal line by 3.30Km in Waghivali creek.
02	Cost Put to Tender	Rs. 75,44,11,975.00
03	Initial Security Deposit	Rs. 1,88,15,100.00
04	Tender Type	B1
05	Accepted Cost	**Rs. 94,07,51,732.58 (24.70% Above)**
06	Agreement No.	B-1/06 for 2023-2024
07	Time Limit	36 Months Including Monsoon
08	Date of commencement	23/05/2023
09	Stipulated Date of Completion	22/05/2026

NOTARY S. K. CHAURASIA GREATER MUMBAI (MAHARASHTRA) Regd. No. 15312 Expiry Date 06-11-2029 GOVT. OF INDIA

10	Maintenance Period	24 Months
11	Rate of Compensation per day for Delay	Rs. 5,000.00
12	Labour Cess	1% Will be recovered from each RA bills.
13	Work Number (As per AX)	

You are therefore requested to start the work immediately under the supervision and instructions of **Deputy Engineer, Sub Div Taloja** and as per the terms and condition of tender agreement.

Necessary Insurance Policy may be taken **within one month from date of issue work order** or before 1st R.A. bill, whichever is earlier as per the tender contract condition mentioned under Insurance clause.

You are also requested to produce the labour license from the concerned office of the Labour Department, as per the Maharashtra Contract Labour Prevailing (Regulation and Abolition) Rules 1971 within 07 days from the date of this letter, failing, if any queries raised in this matter, you will be held responsible for the same.

The work should be completed in all respect within the stipulated time limit.

Please note all the letters under references are part and parcel of the tender documents. Your agreement is assigned as B-1/06 for 2023-2024. You are requested to make correspondence in future by referring the said agreement number for this work.

A certified copy of Agreement copy is enclosed for your record.

Thanking you,

Yours faithfully

D.A. : As Above.

Executive Engineer,
MIDC Division Alibag

Copy Submitted to:

1) Copy submitted to the Chief Accounts Officer, MIDC, Mumbai-93.
2) Copy submitted to the Superintending Engineer (K), MIDC, Konkan Circle, Panvel.
3) Copy to The Assistant Labour Commissioner, Vighnaharta Complex, Sec.'B', Mumbai-Pune Road, Khanda Colony, New Panvel (W), Dist : Raigad.
4) Copy to Deputy Engineer, Sub-Division, Taloja for information & necessary action.
5) Copy to TB / Taloja
6) Copy to AR / Taloja
7) Copy to Original file.
8) Copy to guard file.

NOTARY S. K. CHAURASIA GREATER MUMBAI (MAHARASHTRA) Regd. No. 15312 Expiry Date 06-11-2029 GOVT. OF INDIA

महाराष्ट्र शासन, गृह विभाग (बंदरे व परिवहन)
महाराष्ट्र सागरी मंडळ
इंडियन मर्कन्टाईल चेंबर्स, दुसरा मजला, १४ रामजीभाई कमानी मार्ग, बेलार्ड इस्टेट, मुंबई – ४०० ००१.
दूरध्वनी क्र. ०२२–६९०४१७७७ फॅक्स क्र. ०२२–६९०४१७४०
Website : https://mahammb.maharashtra.gov.in
Email: ceo.mmb@maharashtra.gov.in / ceommb@gmail.com

सत्यमेव जयते

जा.क्र. मसामं/नियोजन-४/Taloja MIDC/२०२३/ 385 दि. 18 JAN 2024

प्रति,
कार्यकारी अभियंता,
महाराष्ट्र औद्योगिक विकास महामंडळ (MIDC)
अलिबाग विभाग,
रेवस रोड, जि. रायगड – ४०२२०१

विषय : Taloja Industrial Area....
Permission for laying of pipeline in 2nd Phase
संदर्भ : पत्र क्र. IFMS/Taloja/E२६७७१/of १०.०८.२०२३, दि. १०.०८.२०२३

विषयांकीत प्रकरणी संदर्भिय पत्रानुसार, वाघिवली खाडीमध्ये ६३०mmHDPE पाईपलाईन टाकण्यासाठी दुस-या टप्प्यात प्रस्तावित केल्यानुसार चेनेज ८३५६M ते ११६५६M पर्यंत प्रस्तावित विल्हेवाट बिंदूपर्यंत पाईपलाईन टाकण्याकरीता ना-हरकत दाखला मिळणेस महाराष्ट्र सागरी मंडळाकडे विनंती केलेली आहे.

२. प्रस्तावित संरेखनानुसार सदर पाईपलाईन **खाडीतळापासून २.५ मीटर इतक्या कमी खोलीवर** टाकण्यात येणार असून नॅशनल इन्स्टिट्यूट ऑफ ओशनोग्राफी(NIO) ने सुचविल्याप्रमाणे पाईपलाईनच्या विसर्गाचे नवीन ठिकाण (Final Disposal Point) **हे महाराष्ट्र सागरी मंडळाच्या बेलापूर येथील प्रवासी जेट्टीसमोर** येत असल्याचे दिसून येते.

३. प्रस्तावित पाईपलाईनच्या संरेखनाचा अभ्यास केला असता, प्रस्तावित संरेखनामुळे खाडीचे पाणी प्रदूषित होवून दुर्गंधी पसरण्याची शक्यता असून त्याचा विपरीत परिणाम पनवेल/बेलापूर खाडीकिनारी परिसरात मसामंडळाचे कार्यान्वित तसेच नियोजित असलेल्या बंदर सुविधा प्रकल्पांवर होणार आहे, याशिवाय जलयानांच्या सुरक्षित व सुलभ नौवहनास अडचणी निर्माण होण्याची दाट शक्यता आहे.

४. याशिवाय, मसामंडळाच्या प्रवासी जेट्टीवरुन सद्यस्थितीत एलिफंटा, गेटवे ऑफ इंडिया, मांडवा या जलमार्गावर वॉटर टॅक्सी, कॅटरमन याव्दारे प्रवासी जलवाहतूक सेवा, तरंगते हॉटेल (फ्लोटेल), फ्लेमिंगो दर्शन फेरीबोट सेवा तसेच जहाज बांधणी/जहाज दुरुस्ती यांसारखे काही प्रकल्प कार्यान्वित आहेत.

५. तसेच भविष्यात, बेलापूर येथून धरमतर, रेवस, कंरजा या जलमार्गावर प्रवासी सेवा, प्रवासी टर्मिनल, जहाज बांधणी/जहाज दुरुस्ती यांसारखे यांसारखे प्रकल्प नियोजित आहेत.

६. सिडको लिमिटेड यांचेकडून नवी मुंबई आतंरराष्ट्रीय विमानतळासाठी (NMIA) **पनवेल खाडीमध्ये** ASR-१ च्या बांधकामासाठी जलमार्गाने वाहतूक करण्यासाठी धाकले बेटाजवळ **कॅप्टीव्ह जेट्टी बांधकाम** तसेच धाकले बेटाशी कनेक्टिव्हिटी जोडणा-या **प्रस्तावित पोच रस्ता / पुलाचे बांधकाम** प्रस्तावित आहे.

NOTARY S. K. CHAURASIA GREATER MUMBAI (MAHARASHTRA) Regd. No. 15312 Expiry Date 06-11-2029 GOVT. OF INDIA

७. यापूर्वी कमी खोलीवर टाकण्यात आलेल्या गॅस पाईपलाईनमुळे बेलापूर ते गेटवे ऑफ इंडिया या जलमार्गावर नौवहन मार्गात ओहोटीच्या वेळेस सुलभ नौवहनास अडथळा निर्माण होवून जलप्रवासी वाहतूकीवर त्याचा परिणाम झाला आहे. त्याचप्रमाणे अंबा नदीच्या मुखाशी ३.५ मीटर खोलीवर टाकलेल्या गॅस पाईपलाईनमुळे धरमतर खाडी/अंबा नदीची क्षमता कमी झाली आहे. सद्य:स्थितीत या नौवहन मार्गातील **पाईपलाईन अन्य ठिकाणी हलविणे किवा त्या अधिक खोलवर टाकणे, ही अत्यंत खर्चिक बाब** झाली आहे. सदर पाईपलाईन टाकताना दूरदृष्टी ठेवून विचारविनिमय न केल्यामुळे झालेल्या चुकांमुळे अडथळे निर्माण होऊन खाडीतील विकास कामांवर मर्यादा आल्या आहेत.

८. वरील बाबींचा विचार करता, अश्या चुकांची पुनरावृत्ती टाळण्याच्या दृष्टीने जलमार्गाव्दारे सुलभ व सुरक्षित नौकानयनाकरीता आपल्या विभागामार्फत दुस-या टप्प्यात प्रस्तावित असलेल्या पाईपलाईनच्या विसर्जन बिंदूच्या स्थानासह पाईपलाइनचे संरेखनामध्ये (alignment) बदल करण्याची आवश्यकता असल्याचे या कार्यालयाचे मत आहे.

९. यापूर्वी महाराष्ट्र सागरी मंडळाकडून दि. २४.०८.२०२० रोजीच्या पत्रान्वये महानगर गॅस लिमिटेड (MGL), मुंबई यांना पनवेल खाडीवरील, आमरा मार्गावर बेलापूर येथे **खाडीतळापासून १० मीटर खाली** ८" NB Steel गॅस पाईपलाईन टाकण्याकरीता ना-हरकत दाखला (NOC) देण्यात आलेला आहे.

१०. तसेच दि. १५.१०.२०१८ रोजीच्या पत्रान्वये हिंदुस्थान पेट्रोलियम कॉर्पोरेशन लि. (HPCL), मुंबई रिफायनरी, माहुल, मुंबई यांना Plot no. D५००, TTC Industrial Area, MIDC, तुर्भे, नवी मुंबई ते प्रस्तावित नवी मुंबई आंतरराष्ट्रीय विमानतळ, बेलापूर येथे **खाडीतळापासून १० मीटर खाली** carbon steel fuel पाईपलाईन टाकण्याकरीता ना-हरकत दाखला (NOC) देण्यात आलेला आहे.

११. सद्य:स्थितीत Bharat Petroleum Corporation Ltd. यांना बी.पी.सी.एल. रिफायनरी, माहूल ते रसायनी पर्यंत ठाणे खाडी नौकानयन जलमार्ग व बेलापूर नौकानयन जलमार्ग तसेच बेलापूर आणि अंबुजा नौकानयन जलमार्गामध्ये **समुद्रतळापासून १० मीटर खोलवर** दोन पाईपलाईन (ऑईल आणि गॅस पाईपलाईन) टाकण्यासाठी महाराष्ट्र सागरी मंडळाकडून ना-हरकत दाखला (NOC) देण्यात आलेला आहे.

१२. बेलापूर/पनवेल खाडी ही महाराष्ट्र सागरी मंडळाच्या दृष्टीने अत्यंत महत्वाचा असा जलमार्ग आहे. वरीलप्रमाणे सर्वंकष बाबीं विचारात घेता, सुलभ व सुरक्षित नौकानयनाकरीता तसेच खाडीपरिसरात कार्यान्वित आणि नियोजित असलेले बंदर सुविधा प्रकल्प आणि सेवांवर परिणाम होणार नाही, या दृष्टिकोनातून सर्व बाबींचा अभ्यास करुन दुस-या टप्प्यात टाकण्यात येणा-या पाईपलाईनबाबत पुढीलप्रमाणे सुधारीत संरेखन महाराष्ट्र सागरी मंडळाकडून प्रस्तावित करण्यात येत आहे :

NOTARY
S. K. CHAURASIA
GREATER MUMBAI
(MAHARASHTRA)
Regd. No. 15312
Expiry Date
06-11-2029
GOVT. OF INDIA

१) महाराष्ट्र सागरी मंडळामार्फत भविष्यात होणा-या गाळ उपासणीचा विचार करता सदर **प्रस्तावित पाईनलाईन खाडीतळापासून कमीत कमी १० मीटर खोलवर टाकण्यात यावी.**

२) **प्रस्तावित सांडपाणी पाईपलाईनमधून उत्सर्जित होणा-या सांडपाण्याचा प्रवाह परत पनावेल/बेलापूर खाडीत न येता खुल्या समुद्रात (open sea) वाहून जावा, यादृष्टीने पाईपलाईनची लांबी व विसर्जन बिंदू पुनर्निश्चित करण्यात यावा. हयाकरीता, नॅशनल इन्स्टिट्यूट ऑफ ओशनोग्राफी (NIO) या संस्थेमार्फत योग्य तो अभ्यास करुन घेण्यात यावा.**

१३. वरीलप्रमाणे मसामंडळाने तळोजा एमआयडीसी पाईपलाईनसाठी प्रस्तावित केलेल्या संरेखनानुसार प्रस्तावित असलेली पाईपलाईन ही सद्य:स्थितीत बेलापूर/पनवेल खाडीमध्ये खाडीतळापासून १० मीटर असलेल्या दोन्ही पाईपलाईनला अडथळा ठरणार आहे. त्यामुळे महानगर गॅस लिमिटेड (MGL) आणि हिंदुस्थान पेट्रोलियम कॉर्पोरेशन लिमिटेड (HPCL) यांचेशी समन्वय साधून दोन्ही विभागाच्या पाईपलाईन बाधित होणार नाही, यादृष्टीने प्रस्तावित पाईपलाईनचे संरेखन निश्चित करण्यात यावे. तसेच प्रस्तावित कामास MGL आणि HPCL या दोन्ही कार्यालयाचे ना-हरकत घेण्यात यावे.

१४. महाराष्ट्र सागरी मंडळाकडून प्रस्तावित केलेल्या संरेखनानुसार सदर पाइपलाइन राष्ट्रीय जलमार्ग क्रमांक ५३ (ठाणे खाडीपरिसर) मधून गेल्यास प्रस्तावित पाईपलाईन टाकण्यास आपल्या विभागाकडून भारतीय अंतर्देशीय जलमार्ग प्राधिकरण (Inland Waterways Authority of India) यांची पूर्व परवानगी/ना-हरकत घेणे आवश्यक आहे.

१५. कृपया या विभागाकडून प्रस्तावित केल्यानुसार पाईपलाईनच्या सुधारित संरेखनाबाबत विचार व्हावा. आपणाकडून सुधारित प्रस्ताव प्राप्त झाल्यानंतर या कार्यालयाकडून दुस-या टप्प्यात प्रस्तावित पाईपलाईन टाकण्याकरीता ना-हरकत दाखला निर्गमित करण्याची कार्यवाही करण्यात येईल.

सदरचे पत्र मा. मुख्य कार्यकारी अधिकारी, महाराष्ट्र सागरी मंडळ यांच्या मान्यतेने निर्गमित करण्यात येत आहे.

(कॅप्टन प्रवीण एस खरा)
नौकानयन सल्लागार आणि मुख्य बंदर अधिकारी
महाराष्ट्र सागरी महामंडळ, मुंबई

प्रत : महानगर गॅस लिमिटेड, एमजीएल हाऊस, बांद्रा-कुर्ला संकुलन, बांद्रा (पूर्व), मुंबई यांना माहितीसाठी.
प्रत : हिंदुस्थान पेट्रोलियम कॉर्पोरेशन लि. (HPCL), अनेक्स एडमिन बिल्डींग, मुंबई रिफायनरी, माहुल, चेंबुर, मुंबई यांना माहितीसाठी.

NOTARY
S. K. CHAURASIA
GREATER MUMBAI
(MAHARASHTRA)
Regd. No. 15312
Expiry Date
06-11-2029
GOVT. OF INDIA

MIDC DRONE IMAGE

NOTARY
S. K. CHAURASIA
GREATER MUMBAI
(MAHARASHTRA)
Regd. No. 15312
Expiry Date
06-11-2029
GOVT. OF INDIA

BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
ORIGINAL APPLICATION NO. 70 of 2023

Rajiv Sinha

… Applicant

Versus

State of Maharashtra & Ors.

… Respondents

ADDITIONAL AFFIDAVIT IN REPLY

Dated this 26th day of November, 2024

Navdeep Vora & Associates,
Advocates for Respondent No. 2
Building No. 105,
Mumbai Samachar Marg,
Fort, Mumbai - 400 001.
Code No .:I/539
Mob. No.:9820007957
MAH – 1676 – 1992
Email: navdeep@nvasso.com